

HIGH COURT FOR THE STATE OF TELANGANA

ROC.No. 24 /Judl./2021

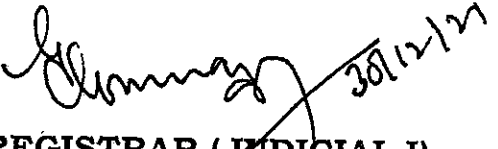
Dt. 30.12.2021

CIRCULAR

As per the directions of the Hon'ble Chairman, e-Committee, Supreme Court of India and as per the directions of the Hon'ble the Chief Justice and the Hon'ble Computer Committee, Filing of Cases/Petitions by Government in all types of matters from 1st January, 2022 through "e-filing" is made mandatory.

Therefore, learned Advocate General, the Government Pleaders, Assistant Solicitor General and Additional Solicitor General of the State of Telangana are requested to file cases in the High Court through e-Filing 1.0 portal (<https://efiling.ecourts.gov.in/ts>), by strictly following the e-Filing Rules, and to contact the Nodal Officer-Mr C.V.Mallikarjuna Varma (9849075960) if any necessity arises as to filing etc.,

Yours faithfully


REGISTRAR (JUDICIAL-I)

To

- 1) The Advocate General, State of Telangana
- 2) All the Government Pleaders
- 3) The Assistant Solicitor General
- 4) The Additional Solicitor General

Copy to

- 1) The Registrar General, High Court for the State of Telangana.(for information).
- 2) The Registrar (IT-cum-CPC), High Court for the State of Telangana (for placing the circular in the website)
- 3) The Nodal Officer/Deputy Registrar, New Filing Section.